CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH, ALIAHABAD.

Allahabad, this the 28th day of April, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.

HON. MR. D. R. T-IWARI, A.M.

REV.A. NO.132 of 2003

in

O.A. NO. 133 of 1997

Union of India & Others

.... Review Applicant

Versus

M.A. Khan

*

......Respondent

ORDER

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Having heard Sri A. Sthalekar, learned counsel for the review applicant, we are of the view that the Tribunal cannot proceed on the review application unless the legal representatives of the deceased applicant in O.A. are brough on record. The original applicant has died in the year 2002 as alleged in O.A. whereas the O.A. was decided on 4.9.2003 which has to be decided after notice to the legal representatives of the deceased. Sri A. Sthalekar, however, submits that he does not propose to bring the legal representatives as it is not necessary to bring them on record. We are afraid that this cannot be accepted.

2. In that view of the matter, the review application is dismissed.

A.M.

Red)

Asthana/